

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL-ALLAHABAD BENCH
Contempt Petition No: 130/95

O.A.No: 220 IN 1995

Chhotey Lal Applicant

Versus

S.Sampath & Others Respondents

10.12.1996. Hon. Mr. Justice B.C.Saksena, V.C.
Hon. Mr. S. Das Gupta, Member-A

It appears, O.A.No.220 of 1995 was disposed of at the admission stage finally with a direction that inquiry proceedings be completed within a period of 4 months from the date, if a copy of order is furnished to the respondents, provided the applicant co-operates and gives up the various pleas advanced by him his representation dated 20.10.1994. The applicant has filed a contempt petition No.130 of 1995. The respondents filed a Misc. Application No. 2972/95 indicating that the said O.A. was disposed of ~~03/09/95~~ finally at the admission stage without notice to the respondents. The said averment is not disputed by the applicant in the contempt petition. However, we recall the order dated 20.3.1995 passed in O.A.No.220 of 1995 and direct that the O.A.no. 220 of 1995 shall be listed for admission on 19.12.1996.

Since the order passed in O.A.No.220 of 1995 has been recalled, the contempt petition does not survive and is accordingly directed to be consigned to the record.

Sd/-

Member(A)

Sd/-

vice-chairmen